

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(a)

OA No. 548/2001
MA No. 2115/2001

New Delhi, this the 24th day of September, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Mr. S.L. Mehta
CAO BSNL
O/o Chief General Manager
(Telecom Maintenance) (NR)
New Delhi. ... Applicant

(By Advocate Shri P.R.Sikka)

V E R S U S

1. Union of India
Through
Department of Telecommunications
New Delhi.
2. Bharat Sanchar Nigam Limited
Northern Telecom Region
Kidwai Bhawan
Janpath
New Delhi-110001
Through its Chief General Manager ... Respondents

(By Ms.Promila Safaya, Advocate)

ORDER (ORAL)

Justice Ashok Agarwal:-

Ms.Promila Safaya, the learned advocate appearing on behalf of the respondents, states that the applicant has not been reverted from the post of Chief Accounts Officer and there is no proposal to revert him. She further states that disciplinary proceedings initiated against the applicant will also be concluded expeditiously.

2. In view of the aforesaid statement, the present OA is disposed of with a direction to the respondents to pass final orders in the disciplinary proceedings within a period of three months from the date of service of a



(P)

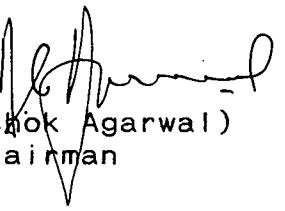
copy of this order.

3. In view of the aforesaid order passed in the OA, MA No.2115/2001 filed on behalf of the applicant seeking directions to the respondents also stands disposed of.

4. In the circumstances of the case, we make no order as to costs.

Issue dasti.


(M.P.Singh)
Member (A)


(Ashok Agarwal)
Chairman

/sns/